

orders of acquittal. I have given a Call Attention motion.

MR. SPEAKER : We shall discuss it. We shall see.

(Interruptions)

12.10 Hrs.

PAPERS LAID ON THE TABLE

Report on General Election to the Legislative Assembly of Assam, 1983

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) :

I beg to lay on the Table a copy of the Report (Hindi and English versions) on the General Election to the Legislative Assembly of Assam, 1983—Narrative.

(Placed in Library See No. LT-6772/83).

Payment of Wages (Railways) Amendment Rules, 1983

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) :

I beg to lay on the Table a copy of the Payment of Wages (Railways) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 443 in Gazette of India dated 11th June, 1983 under sub-section (6) of section 26 of the Payment of Wages Act, 1936.

(Placed in Library See No. LT.6773/83)

Cinematograph (Certification) Rules, 1983

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : On behalf of Shri H.K.L. Bhagat,

I beg to lay on the Table a copy of the Cinematograph (Certification) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 381 (E) in Gazette of India dated the 9th May, 1983 under sub-section (3) of section 8 of the Cinematograph Act, 1952.

Notifications Under Income-tax Act, 1961 and Central Excise Rules, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

- (i) S.O. 2661 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Indian Parliamentary Group' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1983-84.
- (ii) S.O. 2662 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Bhai Vir Singh Sahitya Sadan, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 and 1984-85.
- (iii) S.O. 2663 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Kasturba Health Society' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (iv) S.O. 2664 published in Gazette of India dated the 25th June, 1983 regarding exemption to 'The Bar Council of India Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1975-76 to 1982-83.
- (v) S.O. 2665 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'District Relief Fund, Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 and 1983-84.
- (vi) S.O. 2666 published in Gazette of India dated the 25th June, 1983

regarding exemption to the 'Sri Sathya Sai Central Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment 1983-84.

(vii) S.O. 2667 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Mukarram Jah Village Development Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1983-84.

(viii) S.O. 2668 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Seva Sangh Samiti' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

(ix) S.O. 2669 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Bharat Bhawan Nyas' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1985-86.

(x) S.O. 2670 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'N.K. Tata Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

(Placed in Library See No. LT-6775/83)

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 521(E) published in Gazette of India dated the 30th June, 1983 together with an explanatory memorandum specifying drug intermediates which will set exemption from the whole of the duty of excise leviable thereon.

(ii) G.S.R. 575(E) and 576(E) published in Gazette of India dated the 23rd July, 1983 together with an explanatory memorandum regarding revision of existing excise rebate scheme on exports of tea.

(Placed in Library See No. LT-6776/83)

12.12 Hrs.

PARLIAMENTARY COMMITTEES

Summary of Work

SECRETARY : Sir, I beg to lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' (Hindi and English versions) pertaining to the period 1 June, 1982, to 31 May, 1983.

JOINT COMMITTEE ON OFFICES OF PROFIT

Sixth Report

SHRI GULSHER AHMED (Satna) : Sir, I beg to present the Sixth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

12.13 Hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported shortage of coal in various parts of the country

SHRI SATYENDRA NARAIN SINHA (Aurangabad) : I call the attention of the Minister of Energy to the following matter of urgent public importance and request that he may make a statement thereon :—

“Situation arising out of reported shortage of coal in various parts of the country.”

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKER) : Sir, On the issue of reported shortage of coal in various parts of the country I would like to submit that every effort is being made by the nationalised coal industry to meet the demand of the consuming sectors. As a result of these efforts the overall despatches of coal by Coal India during the quarter April to June, 1983 has